

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

110. IA(DIS.)/21/2024 C.P. (IB)/1098(MB)2020

IN THE MATTER OF

Kanoria Chembond Private Limited

... Petitioner

Vs

Artedz Fabs Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent:

ORDER

IA(DIS.)/21/2024:- Learned counsel for the applicant prays for short adjournment. Allowed as prayed for, Adjourned to **18.07.2024.**

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

/Avdhesh K Patel/